NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

34. C.P. (IB)/808(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
RP MVK IPE LLP
Vs
Ravindra Gopalkrishan Agarwal

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Vedanshi Shah, Ld. Counsel for the Applicant/ Resolution Professional present through virtual mode. Mr. Vatsal Gosalia i/b Mr. Pratik, Ld. Counsel for the Personal Guarantor present through physical mode.
2. Ld. Counsel for the Resolution Professional submits that the Report of RP is under scrutiny.
3. The Resolution Professional is directed to serve the copy of Report to the other side. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of Report after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **18.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/